

ITEM NO.17

COURT NO.7

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1165/2018

(Arising out of impugned final judgment and order dated 27-02-2017
in WP No. 101/2017 passed by the High Court of Judicature at
Bombay, Bench at Aurangabad)

SONAJI DEORAO CHOURE

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No.118584/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.118582/2017-CONDONATION OF DELAY IN REFILEING)

Date : 29-01-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Ms. Astha Deep, Adv.

For M/S. S.M. Jadhav and Company, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Tag with SLP(Civil)No.507/2016.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER